

## RATIFIED MINUTES

### DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 09/09 held on 03.06.2008.

The Meeting No.09/09 of Norms Committee-II was held on 03.06.2008 for the licensing year 2008-2009 under the Chairmanship of Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

| <u>S.No</u> | <u>Name of the representatives &amp; their Designation</u> | <u>Deptt.</u> |
|-------------|------------------------------------------------------------|---------------|
| 1.          | Shri S.K. Jain, D.O.                                       | DIPP          |
| 2.          | Shri S. K. Bhatnagar, Addl. IA                             | M/o Steel     |
| 3.          | Shri. D.C. Suri, Addl. IA                                  | DHI           |
| 4.          | Shri K. K. Funda, AD                                       | DC(SSl)       |
| 5.          | Shri Shyam Sunder, Dy. DGFT                                | DGFT.         |
| 6.          | Shri Narendra Vashista, FTDO                               | DGFT          |

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

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|   | <b>Case No.:9/5/84-ALC3/2008</b>                                                                                                                                                                                                                                                                                                                                      | Party Name:Bharat Heavy Electricals Limited | Meet No/Date:9/81-ALC2/2008<br>03.06.2008 | <b>Status:Case Added</b> |
|   | HQ File<br>:01/84/050/00079/AM09/                                                                                                                                                                                                                                                                                                                                     | RLA File<br>:04/24/042/00027/AM05/          | Lic.No/Date:0410062028<br>15.09.2004      | Defer Date:              |
| 1 | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 held on 03.06.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 22/02/2005. Hence decided to withdraw the case. We may inform RA accordingly. |                                             |                                           |                          |

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| 2 | <b>Case No.:29/47/80-ALC2/2006</b>                                                                                                                                                                                                                                                                                                                                                                                                                                     | Party Name:KOTAK URJA PVT. LTD.    | Meet No/Date:9/81-ALC2/2008<br>03.06.2008 | <b>Status:Case Added</b> |
|   | HQ File<br>:01/80/050/01201/AM07/                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File<br>:07/24/040/00709/AM07/ | Lic.No/Date:0710049661<br>18.01.2007      | Defer Date:              |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 held on 03.06.2008. The committee observed that the comments from M/o New & Renewable Energy are still awaited despite several reminders and decided to refer a copy of the application of the firm to DHI for examination and comments. The case stands deferred and to be relisted on 22.07.2008. |                                    |                                           |                          |

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| 3 | <b>Case No.:20/4/80-ALC2/2007</b>                                                                                                                                                                                                                                                                                      | Party Name:HAVELL S INDIA LTD.     | Meet No/Date:9/81-ALC2/2008<br>03.06.2008 | <b>Status:Case Added</b> |
|   | HQ File<br>:01/80/050/01490/AM07/                                                                                                                                                                                                                                                                                      | RLA File<br>:05/24/040/00997/AM07/ | Lic.No/Date:0510200907<br>13.03.2007      | Defer Date:              |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 held on 03.06.2008. The committee observed that the matter is under examination of DIPP. The case stands deferred and to be relisted on 22.07.2008. |                                    |                                           |                          |

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| 4 | <b>Case No.:24/4/80-ALC2/2007</b>                                                                                                                                                                                                                                                                                      | Party Name:HAVELL S INDIA LTD.     | Meet No/Date:9/81-ALC2/2008<br>03.06.2008 | <b>Status:Case Added</b> |
|   | HQ File<br>:01/80/050/01500/AM07/                                                                                                                                                                                                                                                                                      | RLA File<br>:05/24/040/00534/AM07/ | Lic.No/Date:0510201015<br>14.03.2007      | Defer Date:              |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 held on 03.06.2008. The committee observed that the matter is under examination of DIPP. The case stands deferred and to be relisted on 22.07.2008. |                                    |                                           |                          |

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| 5 | <b>Case No.:11/9/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                                                                      | Party Name:GEM ELECTRO MECHANICALS PVT. LTD., | Meet No/Date:9/81-ALC2/2008<br>03.06.2008 | <b>Status:Case Added</b> |
|   | HQ File<br>:01/81/050/00111/AM09/                                                                                                                                                                                                                                                                                                                                      | RLA File<br>:13/24/040/00002/AM08/            | Lic.No/Date:1310024367<br>29.05.2007      | Defer Date:              |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 held on 03.06.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 22/04/2008. Hence decided to withdraw the case. We may inform RA accordingly. |                                               |                                           |                          |

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| 6 | <b>Case No.:4/22/81-ALC2/2007</b>                                                                                                                                                                                                                                                                                                                                             | Party Name:RAM RATNA INTERNATIONAL | Meet No/Date:9/81-ALC2/2008<br>03.06.2008 | <b>Status:Case Added</b> |
|   | HQ File<br>:01/81/050/00202/AM08/                                                                                                                                                                                                                                                                                                                                             | RLA File<br>:03/95/040/01541/AM07/ | Lic.No/Date:0310435343<br>09.07.2007      | Defer Date:              |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 held on 03.06.2008. The committee decided that a copy of the reply received from the firm may be referred to DIPP for examination and comments. The case stands deferred and to be relisted on 22.07.2008. |                                    |                                           |                          |

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| <b>Case No.:29/33/80-ALC2/2007</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:9/81-ALC2/2008<br>03.06.2008 | <b>Status:Case Added</b> |
| HQ File<br>:01/80/050/00569/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | RLA File<br>:11/24/040/00039/AM08/          | Lic.No/Date:1110016317<br>05.11.2007      | Defer Date:              |
| <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 held on 03.06.2008. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for with following modifications:-</p> <ol style="list-style-type: none"> <li>1. Description of export product may be suffixed with "each weighing 53.305 MT and containing 5061 kg. of copper wire, 19577 kg of CRGO steel sheets and 12015 Kg of transformer oil".</li> <li>2. Description of import item No. 1 may be amended to "ELECTROLYTIC TOUGH PITCH CONTINUOUSLY CAST COPPER WIRE RODS" and quantity may be reduced to 15,335 Kg. (net+ 1%).</li> <li>3. Description of import item No. 2 may be suffixed with "of relevant grade and thickness" and quantity may be allowed as applied for. (net+ 2%).</li> <li>4. The quantity of import item No. 3 may be reduced to 39,650 kg. (net quantity of oil + 10% ).</li> <li>5. The quantity of import item No. 4 may be allowed as applied for but its value should not exceed 1% of FOB value.</li> <li>6. The item of import at S. No. 5 may be deleted.</li> <li>7. The quantity of import item No. 6 may be allowed on net to net basis for 3 nos.</li> <li>8. The quantity of import item No. 7 may be allowed on net to net basis for 3 nos, remaining 3 no. to be allowed as per policy for spares.</li> </ol> <p>R/A may take suitable consequential action accordingly.</p> |                                             |                                           |                          |

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| <b>Case No.:28/33/80-ALC2/2007</b> | Party Name:BHARAT HEAVY ELECTRICALS LIMITED                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Meet No/Date:9/81-ALC2/2008<br>03.06.2008 | <b>Status:Case Added</b> |
| HQ File<br>:01/80/050/00568/AM08/  | RLA File<br>:11/24/040/00036/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Lic.No/Date:1110016316<br>05.11.2007      | Defer Date:              |
| 8                                  | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 held on 03.06.2008. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for with following modifications:-</p> <ol style="list-style-type: none"> <li>1. Description of export product may be suffixed with “each weighing 51 MT and containing 5344 kg. of copper wire, 17340 kg of CRGO steel sheets and 13890 Kg of transformer oil”.</li> <li>2. Description of import item No. 1 may be amended to “ELECTROLYTIC TOUGH PITCH CONTINUOUSLY CAST COPPER WIRE RODS” and quantity may be reduced to 5398 Kg. (net+ 1%).</li> <li>3. Description of import item No. 2 may be suffixed with “of relevant grade and thickness” and quantity may be reduced to 17687 Kg. (net+ 2%).</li> <li>4. The quantity of import item No. 3 may be reduced to 15,279 kg. (net quantity of oil + 10% ).</li> <li>5. The quantity of import item No. 4 may be allowed as applied for but its value should not exceed 1% of FOB value.</li> <li>6. The item of import at S. No. 5 may be deleted.</li> </ol> <p>R/A may take suitable consequential action accordingly.</p> |                                           |                          |

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| 9 | <b>Case No.:</b> 32/33/80-ALC2/2007                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:9/81-ALC2/2008<br>03.06.2008 | <b>Status:</b> Case Added |
|   | HQ File :01/80/050/00572/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | RLA File :11/24/040/00020/AM08/             | Lic.No/Date:1110016321<br>06.11.2007      | Defer Date:               |
|   | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 held on 03.06.2008. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for with following modifications:-</p> <ol style="list-style-type: none"> <li>1. Description of export product may be suffixed with “each weighing 51 MT and containing 4894 kg. of copper wire, 20384 kg of CRGO steel sheets and 13606 Kg of transformer oil”.</li> <li>2. Description of import item No. 1 may be amended to “ELECTROLYTIC TOUGH PITCH CONTINUOUSLY CAST COPPER WIRE RODS” and quantity may be reduced to 14,830 Kg. (net+ 1%).</li> <li>3. Description of import item No. 2 may be suffixed with “of relevant grade and thickness” and quantity may be reduced to 62,375 Kg. (net+ 2%).</li> <li>4. The quantity of import item No. 3 may be reduced to 44,900 kg. (net quantity of oil + 10% ).</li> <li>5. The quantity of import item No. 4 may be allowed as applied for but its value should not exceed 1% of FOB value.</li> </ol> <p>R/A may take suitable consequential action accordingly.</p> |                                             |                                           |                           |

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| 10 | <b>Case No.:</b> 6/40/80-ALC2/2007                                                                                                                                                                                                                                                                                                                                             | Party Name:LANTEC TECHNOLOGIES  | Meet No/Date:9/81-ALC2/2008<br>03.06.2008 | <b>Status:</b> Case Added |
|    | HQ File :01/80/050/00591/AM08/                                                                                                                                                                                                                                                                                                                                                 | RLA File :03/95/040/00822/AM08/ | Lic.No/Date:0310450545<br>16.11.2007      | Defer Date:               |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 held on 03.06.2008. The committee decided that a copy of the application of the firm may be referred to DHI for examination and comments. The case stands deferred and to be relisted on 22.07.2008.</p> |                                 |                                           |                           |

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|    | <b>Case No.:1/9/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:VIJAI<br>ELECTRICALS LTD | Meet No/Date:9/81-<br>ALC2/2008<br>03.06.2008 | <b>Status:Case<br/>Added</b> |
|    | HQ File<br>:01/81/050/00101/AM09/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | RLA File<br>:09/24/040/00028/AM08/  | Lic.No/Date:0910032153<br>26.11.2007          | Defer Date:                  |
| 11 | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 held on 03.06.2008. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for with following modifications:-</p> <ol style="list-style-type: none"> <li>1. Description of export product may be suffixed with “each weighing 665 kg. and containing 256.5 kg. of amorphous silicon steel, 80.25 Kg. of copper wire and 164.65 kg of transformer oil.</li> <li>2. Description of import item No. 1 may be suffixed with “sheets/coil of relevant grade and thickness” and quantity may be allowed as applied for. (net+ 7%).</li> <li>3. The quantity of import item No. 2 may be allowed as applied for.(net+ 1% ).</li> <li>4. The quantity of import item No. 3 may be allowed as applied for.(net quantity of oil + 10% ).</li> <li>5. The quantity of import item No. 4 &amp;5 may be allowed as applied for but their total value should not exceed 1% of FOB value.</li> <li>6. The quantity of import item No. 6 may be allowed as applied for on net to net basis.</li> </ol> <p>R/A may take suitable consequential action accordingly.</p> |                                     |                                               |                              |

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| 12 | <b>Case No.:</b> 65/52/80-ALC2/2007                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name:SHAKTI INSULATED WIRES PVT. LTD., | Meet No/Date:9/81-ALC2/2008<br>03.06.2008 | <b>Status:</b> Case Added |
|    | HQ File<br>:01/80/050/01142/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | RLA File<br>:03/95/040/00703/AM08/           | Lic.No/Date:0310454572<br>18.12.2007      | Defer Date:               |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 held on 03.06.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:-</p> <ol style="list-style-type: none"> <li>1. After Taking clue from SION C-1639, quantities of import items at Sl. No. 1 &amp; 2 may be allowed as 62700.8 Kgs &amp; 1939.2 Kgs respectively inclusive of 1 % wastage.</li> </ol> <p>R/A may take suitable consequential action accordingly.</p> |                                              |                                           |                           |

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| 13 | <b>Case No.:</b> 71/52/80-ALC2/2007                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | Party Name:POLARIS CABLES & WIRES PVT.LTD., | Meet No/Date:9/81-ALC2/2008<br>03.06.2008 | <b>Status:</b> Case Added |
|    | HQ File<br>:01/80/050/01148/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | RLA File<br>:03/95/040/00979/AM08/          | Lic.No/Date:0310456250<br>02.01.2008      | Defer Date:               |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 held on 03.06.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.07.2008: -</p> <ol style="list-style-type: none"> <li>1. Information in respect of Sl.No. 12 of the Standard Deficiency Format.</li> </ol> |                                             |                                           |                           |

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| 14 | <b>Case No.:</b> 3/9/81-ALC2/2008                                                                                                                                                                                                                                                                                                                                              | Party Name:FCI OEN CONNECTORS LTD. | Meet No/Date:9/81-ALC2/2008<br>03.06.2008 | <b>Status:</b> Case Added |
|    | HQ File<br>:01/81/050/00103/AM09/                                                                                                                                                                                                                                                                                                                                              | RLA File<br>:10/24/040/00171/AM08/ | Lic.No/Date:1010028586<br>23.01.2008      | Defer Date:               |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 held on 03.06.2008. The committee decided that a copy of the application of the firm may be referred to MIT for examination and comments. The case stands deferred and to be relisted on 22.07.2008.</p> |                                    |                                           |                           |

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| 15 | <b>Case No.:4/9/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                                                                        | Party Name:FCI OEN CONNECTORS LTD. | Meet No/Date:9/81-ALC2/2008<br>03.06.2008 | <b>Status:Case Added</b> |
|    | HQ File<br>:01/81/050/00104/AM09/                                                                                                                                                                                                                                                                                                                                       | RLA File<br>:10/24/040/00173/AM08/ | Lic.No/Date:1010028593<br>23.01.2008      | Defer Date:              |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 held on 03.06.2008. The committee decided that a copy of the application of the firm may be referred to MIT for examination and comments. The case stands deferred and to be relisted on 22.07.2008. |                                    |                                           |                          |

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| 16 | <b>Case No.:40/52/80-ALC2/2007</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name:ANCHOR ELECTRICALS PVT.LTD. | Meet No/Date:9/81-ALC2/2008<br>03.06.2008 | <b>Status:Case Added</b> |
|    | HQ File<br>:01/80/050/01117/AM08/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | RLA File<br>:03/94/040/00994/AM08/     | Lic.No/Date:0310459703<br>31.01.2008      | Defer Date:              |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 held on 03.06.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- <ol style="list-style-type: none"> <li>1. Quantity of import item at S.No.1 may be allowed as 9653 Kgs. inclusive of wastage of 1%.</li> <li>2. Quantity of import item at S.No. 2 may be allowed as applied for after taking clue from Engineering Table. 5.</li> <li>3. Quantities of import items at S.No. 3 &amp; 4 may be allowed as 10612 Kgs &amp; 3537 Kgs respectively.</li> </ol> R/A may take suitable consequential action accordingly. |                                        |                                           |                          |

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| 17 | <b>Case No.:15/9/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                     | Party Name:LAMBDA TELEVENTURE      | Meet No/Date:9/81-ALC2/2008<br>03.06.2008 | <b>Status:Case Added</b> |
|    | HQ File<br>:01/81/050/00115/AM09/                                                                                                                                                                                                                                                                                     | RLA File<br>:05/24/040/00868/AM08/ | Lic.No/Date:0510216256<br>12.02.2008      | Defer Date:              |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 held on 03.06.2008. The committee observed that the matter is under examination of MIT. The case stands deferred and to be relisted on 22.07.2008. |                                    |                                           |                          |

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|    | <b>Case No.:10/9/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                                                                                                 | Party Name:ALSTOM<br>PROJECTS INDIA LIMITED, | Meet No/Date:9/81-<br>ALC2/2008<br>03.06.2008 | <b>Status:Case<br/>Added</b> |
|    | HQ File<br>:01/81/050/00110/AM09/                                                                                                                                                                                                                                                                                                                                                                 | RLA File<br>:03/94/040/01133/AM08/           | Lic.No/Date:0310461077<br>14.02.2008          | Defer Date:                  |
| 18 | <b>Decision</b> : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 held on 03.06.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 22.07.2008. |                                              |                                               |                              |

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|    | <b>Case No.:2/9/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Party Name:PEARL<br>INSULATIONS PVT.<br>LIMITED | Meet No/Date:9/81-<br>ALC2/2008<br>03.06.2008 | <b>Status:Case<br/>Added</b> |
|    | HQ File<br>:01/81/050/00102/AM09/                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File<br>:07/24/040/00777/AM08/              | Lic.No/Date:0710055907<br>18.02.2008          | Defer Date:                  |
| 19 | <b>Decision</b> : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 held on 03.06.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.07.2008: -<br><br>1. Information in respect of Sl.No. 4, 5 & 11 of the Standard Deficiency Format. |                                                 |                                               |                              |

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|    | <b>Case No.:12/9/81-ALC2/2008</b>                                                                                                                                                                                                                                                              | Party Name:SINTEX<br>INDUSTRIES LTD, | Meet No/Date:9/81-<br>ALC2/2008<br>03.06.2008 | <b>Status:Case<br/>Added</b> |
|    | HQ File<br>:01/81/050/00112/AM09/                                                                                                                                                                                                                                                              | RLA File<br>:08/24/040/00259/AM08/   | Lic.No/Date:0810070266<br>21.02.2008          | Defer Date:                  |
| 20 | <b>Decision</b> : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 held on 03.06.2008. The committee observed that the case pertains to plastic NC and decided to transfer the case to NC-VII. |                                      |                                               |                              |

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| 21 | <b>Case No.:5/9/81-ALC2/2008</b>                                                                                                                                                                                                                                                               | Party Name:AMARTARA PVT. LTD.      | Meet No/Date:9/81-ALC2/2008<br>03.06.2008 | <b>Status:Case Added</b> |
|    | HQ File<br>:01/81/050/00105/AM09/                                                                                                                                                                                                                                                              | RLA File<br>:03/94/040/01172/AM08/ | Lic.No/Date:0310463395<br>29.02.2008      | Defer Date:              |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 held on 03.06.2008. The committee observed that the case pertains to plastic NC and decided to transfer the case to NC-VII. |                                    |                                           |                          |

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| 22 | <b>Case No.:16/9/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                              | Party Name:RPG CABLES LIMITED,     | Meet No/Date:9/81-ALC2/2008<br>03.06.2008 | <b>Status:Case Added</b> |
|    | HQ File<br>:01/81/050/00116/AM09/                                                                                                                                                                                                                                                                                                                                                                                                                                                              | RLA File<br>:03/95/040/01040/AM08/ | Lic.No/Date:0310464081<br>10.03.2008      | Defer Date:              |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 held on 03.06.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.07.2008: -<br><br>1. Information in respect of Sl.No. 12 of the Standard Deficiency Format. |                                    |                                           |                          |

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| 23 | <b>Case No.:8/9/81-ALC2/2008</b>                                                                                                                                                                                                                                                       | Party Name:MARSONS COPPER & STRIPS PVT. LTD., | Meet No/Date:9/81-ALC2/2008<br>03.06.2008 | <b>Status:Case Added</b> |
|    | HQ File<br>:01/81/050/00108/AM09/                                                                                                                                                                                                                                                      | RLA File<br>:02/24/040/00234/AM07/            | Lic.No/Date:0210110280<br>13.03.2008      | Defer Date:              |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 held on 03.06.2008. The committee observed that the case pertains to NC-I and decided to transfer the case to NC-I. |                                               |                                           |                          |

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|    | <b>Case No.:9/9/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                                                                                                  | Party Name:CONTROL<br>AUTOMATION PROJECTS<br>PVT LTD, | Meet No/Date:9/81-<br>ALC2/2008<br>03.06.2008 | <b>Status:Case<br/>Added</b> |
|    | HQ File<br>:01/81/050/00109/AM09/                                                                                                                                                                                                                                                                                                                                                                 | RLA File<br>:03/94/040/01297/AM08/                    | Lic.No/Date:0310465203<br>17.03.2008          | Defer Date:                  |
| 24 | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 held on 03.06.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 22.07.2008. |                                                       |                                               |                              |

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|    | <b>Case No.:17/9/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                              | Party Name:RPG CABLES<br>LIMITED,  | Meet No/Date:9/81-<br>ALC2/2008<br>03.06.2008 | <b>Status:Case<br/>Added</b> |
|    | HQ File<br>:01/81/050/00117/AM09/                                                                                                                                                                                                                                                                                                                                                                                                                                                              | RLA File<br>:03/95/040/01218/AM08/ | Lic.No/Date:0310465594<br>19.03.2008          | Defer Date:                  |
| 25 | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 held on 03.06.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.07.2008: -<br><br>1. Information in respect of Sl.No. 12 of the Standard Deficiency Format. |                                    |                                               |                              |

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| 26 | <b>Case No.:7/9/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name:SHAKUN<br>POLYMERS LIMITED, | Meet No/Date:9/81-<br>ALC2/2008<br>03.06.2008 | <b>Status:Case<br/>Added</b> |
|    | HQ File<br>:01/81/050/00107/AM09/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File<br>:34/24/040/00248/AM08/     | Lic.No/Date:3410021111<br>25.03.2008          | Defer Date:                  |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 held on 03.06.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:-</p> <ol style="list-style-type: none"> <li>1. Quantity of import item at S.No.1 may be allowed as 2157 Kgs. inclusive of wastage of 1%.</li> <li>2. Quantities of import items at S.No. 2 &amp; 4 may be allowed as applied for inclusive of wastage of 5%.</li> <li>3. Quantity of import item at S.No. 3 may be allowed as applied for as per Engineering Table 6.</li> </ol> <p>R/A may take suitable consequential action accordingly.</p> |                                        |                                               |                              |

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| 27 | <b>Case No.:6/9/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:R+V<br>INTERNATIONAL CO. | Meet No/Date:9/81-<br>ALC2/2008<br>03.06.2008 | <b>Status:Case<br/>Added</b> |
|    | HQ File<br>:01/81/050/00106/AM09/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | RLA File<br>:30/24/040/00056/AM08/  | Lic.No/Date:3010055744<br>02.04.2008          | Defer Date:                  |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 held on 03.06.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.07.2008: -</p> <ol style="list-style-type: none"> <li>1. Information in respect of Sl.No. 3, 4, 5 &amp; 11 of the Standard Deficiency Format.</li> </ol> |                                     |                                               |                              |

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|    | <b>Case No.:13/9/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:TATA<br>PRECISION INDUSTRIES<br>(INDIA) LTD., | Meet No/Date:9/81-<br>ALC2/2008<br>03.06.2008 | <b>Status:Case<br/>Added</b> |
|    | HQ File<br>:01/81/050/00113/AM09/                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File<br>:11/24/040/00070/AM08/                       | Lic.No/Date:1110017229<br>21.05.2008          | Defer Date:                  |
| 28 | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 held on 03.06.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. After receipt, the same may be referred to DOT. The case stands deferred and to be relisted on 22.07.2008. |                                                          |                                               |                              |

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|    | <b>Case No.:14/9/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                                                                                                 | Party Name:MAXX MOBILE<br>PHONE & ACCESSORIES<br>(INDIA) PVT. LTD. | Meet No/Date:9/81-<br>ALC2/2008<br>03.06.2008 | <b>Status:Case<br/>Added</b> |
|    | HQ File<br>:01/81/050/00114/AM09/                                                                                                                                                                                                                                                                                                                                                                 | RLA File<br>:61/24/040/00012/AM09/                                 | Lic.No/Date:6110000174<br>23.05.2008          | Defer Date:                  |
| 29 | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 held on 03.06.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 22.07.2008. |                                                                    |                                               |                              |

## PARAT -A- FRESH

|                   |                                             |
|-------------------|---------------------------------------------|
| Case No. A - 9    | M/S Associated Cables P.Ltd.Mumbai.         |
| Meeting No.09/81  | F.No.01/81/5162/1250/AM08/DES-I/DES-II      |
| Dated: 03-06-2008 | Advance Licence No 0310441713 dt.03-09-2007 |
|                   | RLA No. 03/94/40/522/am08                   |

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 held on 03.06.2008. The committee observed that this case is re-listed online on 24.06.2008. Hence it was decided to withdraw the case.

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|-------------------|----------------------------------------------|
| Case No. A- 10    | M/S Havells India Ltd.New Delhi.             |
| Meeting No.09/81  | F.No.01/80/162/1249/AM08/DES-I/DES-II        |
| Dated: 03-06-2008 | Advance Licence No 0510210417 dt. 11-10-2007 |
|                   | RLA No.05/24/40/494/AM08                     |

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 held on 03.06.2008. The committee observed that the matter is under examination of DIPP. The case stands deferred and to be relisted on 22.07.2008.

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|-------------------|----------------------------------------------|
| Case No. A- 11    | M/S Havells India Ltd.New Delhi.             |
| Meeting No.09/81  | F.No.01/80/162/760/AM08/DES-I/DES-II         |
| Dated: 03-06-2008 | Advance Licence No 0510205611 dt. 02-07-2007 |
|                   | RLA No.05/24/40/245/AM08                     |

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 held on 03.06.2008. The committee observed that the matter is under examination of DIPP. The case stands deferred and to be relisted on 22.07.2008.

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| Case No. A- 12    | M/S Havells India Ltd.New Delhi.             |
| Meeting No.09/81  | F.No.01/80/50/762/AM08/DES-I/DES-II          |
| Dated: 03-06-2008 | Advance Licence No 0510207016 dt. 31-07-2007 |
|                   | RLA No.05/24/40/00341/AM08                   |

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 held on 03.06.2008.The committee decided to handover the file of the case to the representative of DIPP for examination and comments. The case stands deferred and to be relisted on 22.07.2008.

## PART –AR-FRESH

|                   |                                             |
|-------------------|---------------------------------------------|
| Case No. AR-8     | M/S Peshavaria Exports Pvt.Ltd.             |
| Meeting No.09/81  | F.No.01/81/50/1070/AM08/DES-II              |
| Dated: 03-06-2008 | Advance Licence No. 410018717 dt.29-03-2007 |
|                   | RLA F.No.24/80/040/42/AM07                  |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 held on 03.06.2008. The committee observed that similar cases of the firm were approved by NC-II in recent past. It has been decided to examine the case on file alongwith the earlier files. The case stands deferred and to be relisted on 22.07.2008.

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|-------------------|----------------------------------------------|
| Case No. AR-9     | M/S Crompton Greaves Ltd.Mumbai.             |
| Meeting No.09/81  | F.No.01/80/50/1370/AM05/DES-I/DES-II         |
| Dated: 03-06-2008 | Advance Licence No. 0310089092 dt.19-06-2001 |
|                   | RLA No.03/24/040/00348/AM02                  |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 held on 03.06.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:-

1. Description, quantity and net weight of export product may be specified as under:

| Description                                                    | Quantity | Net export weight |
|----------------------------------------------------------------|----------|-------------------|
| 860 KW, 4 Pole, 6.6 KV, 3 phase squirrel cage induction motors | 6 Nos.   | 24 MT             |

2. Quantities of import items from S.No. 1 to 25 put together may be allowed within 5 % of FOB value of export.
3. Quantities of import items at S.No. 26 & 27 may be allowed on net to net basis with accountability clause.
4. Quantity of import item at S.No. 28 may be allowed on net to net basis.

R/A may take suitable consequential action accordingly.

|                   |                                              |
|-------------------|----------------------------------------------|
| Case No. AR- 10   | M/S Havells India Ltd.New Delhi.             |
| Meeting No.09/81  | F.No.01/80/50/1388/AM08/DES-I/DES-II         |
| Dated: 03-06-2008 | Advance Licence No 0510175498 dt. 31-10-2006 |
|                   | RLA No.05/24/40/00034/AM08                   |

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 held on 03.06.2008. The committee observed that the matter is under examination of DIPP. The case stands deferred and to be relisted on 22.07.2008.

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|-------------------|----------------------------------------------|
| Case No. AR- 11   | M/S Delton Cables Ltd.New Delhi.             |
| Meeting No.09/81  | F.No.01/81/50/337/AM07/DES-I/DES-II          |
| Dated: 03-06-2008 | Advance Licence No 0510185064 dt. 20-06-2006 |
|                   | RLA No.05/24/40/252/am07                     |

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 held on 03.06.2008. The committee decided to handover the file of the case to the representative of DIPP for examination and comments. The case stands deferred and to be relisted on 22.07.2008.

## PART –C- FRESH

|                  |                                     |
|------------------|-------------------------------------|
| Case No. C - 5   | M/s Suzlon Generators Pvt.Ltd. Pune |
| Meeting No.09/81 | F.No.01/81/162/647/AM08/DES-II      |
|                  |                                     |

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 held on 03.06.2008. The committee observed that the matter is under examination of DHI. The case stands deferred and to be relisted on 22.07.2008.

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|-------------------|-----------------------------------------|
| Case No. C - 6    | M/s Reychem RPG Ltd.                    |
| Meeting No.09/81  | F.No.01/81/162/801/AM08/DES-II          |
| Dated: 03-06-2008 | Advance Lic.NO.0310340407 dt.21-07-2005 |
|                   | RLA.F.No.03/95/039/0003/AM06            |

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 held on 03.06.2008. The committee decided to handover the file of the case to the representative of DIPP for examination and comments. The case stands deferred and to be relisted on 22.07.2008.

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|-------------------|-----------------------------------------|
| Case No. C - 7    | M/s Reychem RPG Ltd.                    |
| Meeting No.09/81  | F.No.01/81/162/886/AM08/DES-II          |
| Dated: 03-06-2008 | Advance Lic.NO.0310340407 dt.21-07-2005 |
|                   | RLA.F.No.03/95/039/0003/AM06            |

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 09/81 held on 03.06.2008. The committee decided to handover the file of the case to the representative of DIPP for examination and comments. The case stands deferred and to be relisted on 22.07.2008.

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